

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 119/MP/2017**

Subject : Petition under Section 79 of the Electricity Act, 2003 and in the matter of the Power Purchase Agreement dated 8.1.2011 ("PPA") entered into between NTPC Vidyut Vyapar Nigam Limited and Rajasthan Sun Technique Energy Private Limited and in the matter of extension of Scheduled Commissioning Date (SCoD).

Petitioner : Rajasthan Sun Technique Energy (P) Ltd. (RSTEPL)

Respondents : NTPC Vidyut Vyapar Nigam Ltd. and Others

**Petition No. 378/MP/2018**

Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003 and in the matter of the Power Purchase Agreement 8.1.2011 entered into between NVVNL and Rajasthan Sun Technique Energy Private Limited.

Petitioner : Rajasthan Sun Technique Energy (P) Ltd. (RSTEPL)

Respondent : NTPC Vidyut Vyapar Nigam Ltd.

Date of Hearing : 17.9.2019

Coram : Shri P. K. Pujari, Chairperson  
Dr. M. K. Iyer, Member  
Shri I.S. Jha, Member

Parties present : Shri Aditya Panda, Advocate, RSTEPL  
Ms. Anushree Bardhan, Advocate, NVVNL  
Ms. Tanya Sareen, Advocate, NVVNL

**Record of Proceedings**

Learned proxy counsel for the Petitioner submitted that arguing counsel in the matter is preoccupied before the APTEL and is not able to attend the hearing. Learned counsel requested to adjourn both the Petitions. Learned counsel for the Respondents had no objection in this regard. Accordingly, the Commission adjourned the Petitions.

2. The Petitions shall be listed for hearing in due course for which separate notice will be issued.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Deputy Chief (Legal)**

